

(23)


NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/541/ (IB)/2017
NAME OF THE PETITIONER(S) : L & T FINANCE LTD
NAME OF THE RESPONDENT(S) : MEKA DREDGING COMPANY INDIA LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1) R. V. S. Sankar	Counsel for Petitioner	
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31/7/17

ORDER

Counsel for Petitioner present and submitted the arguments. Counsel for Respondent absent. The **Registry** is directed to issue short notice to the Respondent. Counsel for Petitioner is also directed to send a private notice to the Respondent by way of speed post and file a proof of effecting service thereon with an affidavit on the next date of hearing. He is further directed to propose the name of IRP within seven days. Put up on **10.08.2017 at 10.30 A.M.**


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

ghk


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)